

ITEM NO.17

COURT NO.15

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.33409/2015

[Arising out of impugned final judgment and order dated 04-09-2015  
in RSA No. 183/2006 passed by the Gauhati High Court]

ABDUS SATTAR & ORS.

Petitioner(s)

VERSUS

ABDUL BAREK & ORS.

Respondent(s)

Date : 19-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Ms. Diksha Rai, AOR  
Ms. Atiga Singh, Adv.  
Ms. Apurva Sachdev, Adv.  
Mr. Piyush Vyas, Adv.  
Ms. Purvat Wali, Adv.  
Mr. Abhishek Jaiswal, Adv.

For Respondent(s) Mr. Chandra Bhushan Prasad, AOR  
Mr. Vishal Arun, Adv.  
Mr. Md. Sarfaraz, Adv.  
Mr. Harsh Verma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter next week.

(CHANDRESH)  
COURT MASTER (SH)

(POOJA SHARMA)  
COURT MASTER (NSH)